

8

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 815/95

Wednesday this the 6th day of November, 1996.

CORAM

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

Mangtoo Ram, S/o Shri Harbhajan,
R/o of Qr. No. 806, Sewa Nagar,
Jhuggi No. 3, New Delhi.

.... Applicant

(By Advocate Mr. VSR Krishna (represented))

Vs.

1. Union of India through the
Secretary, Cabinet Secretariat,
Govt. of India, New Delhi.

2. The Director (Admn)
Govt. of India, Cabinet Secretariat,
Special Protection Group,
No. 1, Safdarjung Lang New Delhi. Respondents

The application having been heard on 6.11.1996,
the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR(J), CHAIRMAN

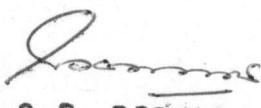
Applicant who was appointed in 1981 complains
that he has been denied work even after putting in
three years of service. The case of applicant deserves
to be examined in the light of the Circular No. O.M.
49019/7/87-Estt(C) dated 30th May, 1989. Applicant may
make a representation setting out his grievances before
second respondent and that respondent shall pass a
speaking order on the representation within three
months from the date of receipt of the representation.

contd....

While doing this, he will examine the scope of the circular aforementioned. It is made clear that this direction itself will not confer a cause of action on applicant.

2. Original application is disposed of as aforesaid. No costs.

Dated the 6th November, 1996.


S.P. BISWAS
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
CHAIRMAN

ks.